

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 02
CP No. (IB)- 48/7/JPR/2022
Under Section 7 of IBC, 2016**

In the matter of:

Phoenix ARC Pvt. Ltd.

.... Financial Creditor

Versus

Accelarating Education and Development Pvt. Ltd. ...Corporate Debtor

**Coram: HON'BLE MR. H.V. SUBBA RAO, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Javed Khan, Adv.
For the Corporate Debtor : Mudit Sharma, Adv.
Parvez Alam Khan, Adv.

ORDER

Heard Mr. Javed Khan, Adv. appearing on behalf of the Petitioner/ Financial Creditor and Mr. Mudit Sharma, Adv. appearing on behalf of the Respondent/ Corporate Debtor. Learned counsel for the Respondent submitted that he has filed some additional documents by e-filing and a copy of the same has been furnished to the learned counsel for the Petitioner. However, physical copy of the same is not before us. Learned counsel for the Petitioner seeks time to file reply to the additional documents. Reply, if any, may be filed within 2 weeks, with an advance copy to the opposite counsel. List the matter on 15.05.2024.

-Sd-
(Rajeev Mehrotra)
Technical Member

-Sd-
(H.V. Subba Rao)
Judicial Member

April 26, 2024